

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

CC No. 269/2019

CBI Vs. M/s Suhrit Services & Ors

21.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
A1 to A4 are absconding.
None for A5 & A6.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

On 23.6.2020, Ld. Counsels for A5 (Rajesh Kumar) & A6 (Sushil Kumar) have submitted through e-mails that they are not willing to address the arguments through the mode of Video Conference.

In view of the unwillingness of ld. Counsels for A5 & A6 for addressing arguments through Video Conference, this court has no option but to further adjourn the matter.

Put up for further proceedings on 25.9.2020 to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

A5, A6 and their counsels be intimated about the next date fixed in the matter through electronic mode.

**AJAY
GULATI**

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signed by
AJAY
GULATI

Date:
2020.08.21
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/21.08.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE DISTRICT
COURTS, NEW DELHI.**

CC No. 273/2019

CBI Vs. M/s Shamken Spinners & Ors.

21.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
Ms. Kirti Bhardwaj, Ld. Counsel for A-11 (Sanjeev Seghal)
Sh. Kartik Bhardwaj, Ld. Counsel for Sh. Anshul Gupta, RP of
M/s Shamken Spinners & Ors.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of the order No. 16/DHC/2020 issued by the Hon'ble High Court of Delhi. The case is at the stage of recording of prosecution evidence.

Regular functioning of the court has not resumed and the recording of evidence has not been permitted yet by the Hon'ble High Court of Delhi save in *ex-parte* matters.

Put up for further proceedings on 28.9.2020 to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

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signed by (AJAY GULATI)
AJAY Spl. Judge (PC Act), CBI-12
GULATI RADCC/New Delhi/21.08.2020

AJAY
GULATI Date:
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